

CBI vs. D S Sandhu

CC No. 63/2019 (Old No. 532158/16)

04.06.2020

Present:- Sh. Brijesh Kumar Singh, Ld. Senior P.P for CBI.
Accused No. 1 Sh. D.S. Sandhu and Accused No. 5 Smt. Sudershan Kapoor in person along with Ld. Counsel Sh. Y. Kahol.

Accused No. 12 Sh. Vikas Srivastava in person along with Ld. Counsels Sh. I.D. Vaid, Sh. Ashok Angral and Sh. Dhruv Sehrawat..

Accused No. 7 Sh. Amit Kapoor in person.

Accused No. 8 Sh. Rishi Raj Behl in person.

(Through VC using CiscowebeX)

The Reader of this court has received the following response from Sh. Manoj Kumar Verma, Ld. Counsel for Accused No. 6 Sh. Ashwani Dhingra and Accused No. 11 Sh. Dal Bahadur Singh:-

**dear rajkumar ji,*

hi,

i am manoj kumar verma, counsel for accused no-6, Ashwini Dhingra and accused no.-11, Dal Bahadur Singh. i am diabetic person and according to ICMR guidelines and Government of India's guideline, the diabetic person is more prone to infection and subsequent fatalities due to co morbidity due to covid- 19 virus, hence i am unable to come to rouse avenue court to attend virtual hearing installed in courts record room, which is smaller in size and social distancing may not be followed due to small room. my residence Dr. Mukherjee Nagar, Delhi-9 is also declared containment zone due to widespread infection contacted to several people of covid-19 virus. my both the client is diabetic and more that 55 years of age, and resident of out side of Delhi, hence i am requesting to Hon'ble Court, that my appearance for advancing final argument may be differed till the opening of the Hon'ble Court for physical appearance.

thanking you,

manoj kumar verma"



04.06.2020

The difficulty expressed by Sh. Manoj Kumar Verma is noted.

However, it is directed that the Accused No. 6 Sh. Ashwani Dhingra and Accused No. 11 Sh. Dal Bahadur Singh shall attend the hearing by video conferencing using Ciscowebex app as the other 5 accused persons are also attending the same through video conferencing and no reason has been given for the inability of Accused No. 6 Sh. Ashwani Dhingra and Accused No. 11 Sh. Dal Bahadur Singh to be present through the video conferencing.

Nevertheless, it is again clarified that Ld. Senior P.P for CBI shall address arguments with regard to those accused whose Ld. Counsels are not present during video conference hearing, in their presence again.

Further arguments submitted by Ld. Senior P.P for CBI.

On the request of Ld. Senior P.P for CBI, the timings of hearing are advanced by half an hour from 11:30 to 11:00 am. Now, the case will be listed on 05.06.2020 at 11:00 am.

Let a copy of this order be sent by whatsapp to all the learned counsels and the accused persons.


(ARUN BHARDWAJ)

Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/04.06.2020